

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri Hari Vishnu Kamath: I introduce the Bill.

15.37 hrs.

INDIAN PENAL CODE (AMENDMENT) BILL*

(Omission of Section 309)

Shri Hari Vishnu Kamath (Hoshangabad): I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

The motion was adopted.

Shri Hari Vishnu Kamath: I introduce the Bill.

15.37½ hrs.

LEGISLATIVE COUNCILS (COMPOSITION) BILL—Contd.

Mr. Deputy-Speaker: The House will now take up further consideration of the motion moved by Shri Shree Narayan Das on the 15th April 1965 to provide for the composition of the Legislative Councils of States and for matters connected therewith. The time allotted is two hours out of which one minute has been taken. Shri Shree Narayan Das will continue his speech.

Shri Hari Vishnu Kamath (Hoshangabad): Has the hon. Member taken the consent of Members before including their names?

Shri Shree Narayan Das (Darbhanga): Yes, Sir.

Shri Hari Vishnu Kamath: Because nobody declines, so it is presumed that they have no objection.

Shri Shree Narayan Das: Mr. Deputy-Speaker, the other day I moved that this Bill to provide for the composition of the Legislative Councils of States and for matters connected therewith be referred to a Select Committee.

In this connection, I have to say that in the Constituent Assembly the question whether it is necessary to have a second chamber at the State level or not was discussed threadbare. Some members were in favour of having Councils at the State level while others were against it. After some deliberation, it was decided that the representatives of the States concerned should meet and decide whether they would like to have a Council at the State level or not. Then, it was informally decided by representatives of some States that they should have Council at the State level while others decided that they should not have.

15.39 hrs.

[**SHRI SURENDRANATH DWIVEDI** in the Chair].

As a result, now some of the States have two chambers, a Legislative Assembly and a Legislative Council. At present, the following States have Legislative Councils, namely, Andhra Pradesh, Bihar, Madhya Pradesh, Madras, Maharashtra, Mysore, Punjab, Uttar Pradesh and West Bengal.

It was also decided at that time that if any of the States would not like to